CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

T.A. No. 61/78/2020



This the **April Ist**, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

Mohammad Amin Wani s/o Shri Habib Ullah Wani, r/o Janakpur, VPO

Suid Dachhan, Kisl	ntwar.		, .	•
				Applicants
(Advocate:- None)			
	1	ersus/		
1. Union Te	ritory of	Jammu	& Kashı	mir through
Commissione	er/Secretary t	o Governme	ent, Consu	mer Affairs &
Public Distrib	oution Departn	nent, Civil Se	ectt., Jamm	ıu.
2. Director Cor	nsumer Affair	s & Public	Distribution	n Department,
Ware House,	Jammu.			
3. Joint Directo	or (Admn) Co	nsumer Affa	airs & Pub	lic Distribution
Deptt., Jamn	nu.			
4. Assistant D	irector Consu	umer Affairs	s & Publi	c Distribution
Department,	Kishtwar.			

ORDER<u>[ORAL]</u>

.....Respondents

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Despite sending the link to the learned counsel for the applicants for joining the video conference, he has not joined the conference.



2. Even on the last dates of hearing i.e. 30.7.2020, 9.9.2020, 16.12.2020 & 22.3.2021, nobody had joined the video conference on behalf of the applicants and the case was listed today i.e., 1.4.2021 for appearance of applicants. It seems that the applicants have lost interest in pursuing the matter. Accordingly, the T.A. is dismissed in default for non-appearance of applicants.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN)
MEMBER (J)

KKS